

Full-fledged Division Status for Tinsukia

3206. SHRI NOORUL HUDA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railway authorities had assured to convert Tinsukia from a Traffic Division to a full-fledged Division years back; and

(b) the action proposed in that direction?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) Yes; while divisionalising the Northeast Frontier Railway on 1-5-1969 a Transportation Division was decided to be set up at Tinsukhia in view of the comparatively smaller workload. It was, however, intended that this would be upgraded into a full-fledged Division when the workload thereon increases and justifies such a step.

(b) The workload obtaining on this Division continues to be small and as such upgradation of this Division into a full-fledged Division is not warranted at present.

Performance of Cochin Refinery

3207. Shri C. JANARDHANAN: Will the Minister of PETROLEUM be pleased to state:

(a) what is the present performance of the Cochin Refinery;

(b) whether Government have any proposal under consideration for further expansion of this Refinery; and

(c) if so, the broad features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM (SHRI ZIAUR RAHMAN ANSARI): (a) The crude throughput of Cochin Re-

fineries Ltd. for the last three years is as follows:

	Million tonnes
1973	1.97
1974	2.35
1975	2.44

(b) No, Sir.

(c) Does not arise.

Enquiry into the affairs of Bata Company

3208. SHRI VAYALAR RAVI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Monopolies and Restrictive Trade Practices Commission has enquired into the affairs of 'Bata' Company; and

(b) if so, the findings thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) Yes, Sir. On an application made to it under section 10(a) (iii) read with section 37 of the M.R.T.P. Act, 1969, the MRTP Commission instituted an inquiry into certain Restrictive Trade Practices alleged to be indulged in by M/s. Bata India Limited.

(b) As a result of the inquiry, the Commission found that the company was indulging in the Restrictive Trade Practices of full line forcing, re-sale price maintenance and in the matter of the company's dealings with footwear manufacturers who produce footwear for re-sale by the company under its own brand name. In its order dated the 5th May, 1975, the Commission directed the modification of the relevant clause in the agreement entered